

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 304

IA-1122/2021, IA-1076/2021, IA-1321/2021

In
IB-25(ND)/2021

IN THE MATTER OF:

Volkswagen Finance Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Smt. Pavan Kapoor

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 20.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the ASREC : Ms. Usha Singh, Adv.
For the Applicant : Mr. Chirag Sharma, Mr. Shikhar Misra, Adv.
Ms. Apoorva Chowdhory, Adv. In IA-1122/2021
For the PG : Mr. Pervinder Tanwar, Mr. Shikher Upadhyay Mr.
Prateek Gupta, Adv.
For the RP : Mr. Kamal Agarwal, RP in person

ORDER

IA-1122/2021, IA-1076/2021, IA-1321/2021

Ld. Counsel appears for the Applicant. RP appears in person. Ld. Counsel appearing for the Personal Guarantor has submitted that IB-1097/2020 filed by "*Volkswagen Finance Private Limited against Mr. Tarun Kapoor*", the Personal Guarantor, is the husband of the present Personal Guarantor, Smt. Pavan Kapoor. The said matter was heard and orders were

reserved on 23.02.2024. He prayed that this matter be listed after the pronouncement of the order in IB-1097/2020.

List the matter after pronouncement of **IB-1097/2020**.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay